

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

IA(I.B.C)/1063(CH)2024

And

CP (IB) No. 159/Chd/Pb/2022

IN THE MATTER OF:

**Small Industries Development
Bank of India**

...

Petitioner

Versus

Sanjay Singla

...

Respondent

Under Section: 95, 60(5), IBC 2016

Order delivered on 02.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

**For the Personal : Ms. Eshna Kumar, Advocate
Guarantor**

ORDER

Learned counsel for the personal guarantor is present. Upon hearing the submissions made by the learned counsel for the personal guarantor, the matter is now stands posted to 05.08.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**